

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
DAILY CAUSE LIST DATED **18.08.2026** (TUESDAY)
CHENNAI BENCH (**HYBRID MODE**)
10:30 AM

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**In the Court of Hon'ble Mr. Justice N Seshasayee, Member (Judicial),
Hon'ble Mr. Jatindranath Swain, Member (Technical)**

Note: No Mention will be permitted without prior consent of the other side.

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 390/2026	Ravindra Beleyur RP (Now Liquidator) Reliable Cashew Company Pvt Ltd Vs Samunnati Financial Intermediation & Services Pvt Ltd	Mr. T Ravichandran	
2.	Comp App (AT) (CH) (Ins) No. 393/2026	Ravindra Beleyur, RP (Now Liquidator) Vs Shanthanu Malnad & 4 Ors.	Mr. T Ravichandran	
3.	Comp App (AT) (CH) (Ins) No. 394/2026	Ravindra Beleyur RP (Now Liquidator) Reliable Cashew Company Pvt Ltd Vs Shanthanu Malnad & 5 Ors.	Mr. T Ravichandran	
4.	Comp App (AT) (CH) (Ins) No. 401/2026 For Condone Delay IA No. 1151/2026	Ramachandran Radhakrishnan Vs Naveen Kumar Jain, RP, Stellence Pharmscience Pvt. Ltd & 4 Ors.	Mr. R Bhadwajarama- subramaniam	

For Orders

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
5.	Comp App (AT) (CH) (Ins) No. 260/2024 For Exemption IA No. 693/2024	Meca Project Engineers Rep by its Proprietrix, KV Kanyakumari Vs Novus Green Energy Systems Ltd	Mr. Pogulakonda Pratap	Mr. Y Suryanarayana
6.	IA No. 910/2026 (For Condone Delay) in Comp App (AT) (CH) (Ins) No. 316/2026 For Exemption IA No. 909/2026	SNJ Synthetics Ltd Vs Akron Formulations India Pvt Ltd	Ms. B Nishitha	

Admission - Notice Ordered

A. With Interim Order				
S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
7.	Comp App (AT) (CH) No. 127/2025 For Stay IA No. 1432/2025 For Direction IA No. 1433/2025	Ravi Ramesh Babu & Anr. Vs Kanti Conductors Ltd & 8 Ors	Mr. Asad Hussain	
8.	Comp App (AT) (CH) (Ins) No. 20/2026 For Stay IA No. 51/2026	Department of GST & Central Excise, Trichy Vs C Prabakaran Liquidator of Vasani Construction Company Pvt Ltd & 2 Ors	Mr. P Rajkumar Jhabakh	
B. Without Interim Order				
9.	Comp App (AT) (CH) (Ins) No. 265/2025 For Interim Injunction IA No. 754/2025	Chintala Maipal Reddy & 3 Ors Vs Nethi Mallikarjuna Setty, Liquidator of Amazon Enterprises Pvt Ltd & Anr.	Mr. K Moorthy	Nethi Mallikarjuna Setty, Liquidator Mr. Varun Srinivasan R2
10.	Comp App (AT) (CH) (Ins) No. 366/2025	Simens Financial Services Pvt Ltd Vs Meera Arun, Personal Guarantor of Vasani Healthcare Pvt Ltd	Mr. Pranava Charan	

For Hearing (Part Heard)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
11.	TA (AT) No. 29/2021 (Comp App (AT) (Ins) 741/2020 For Stay IA No. 1985/2020 For Exemption IA No. 1986/2020) Part-Heard	Maharashtra Seamless Ltd. Vs S Hariprasad & 3 Ors	Mr. Ajay Bhargava Ms. Wamika Trehan	

Old Cases

(Requests for adjournment will not be entertained)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
12.	TA (AT) No. 130/2021 (Comp App (AT) No. 100/2019)	Mangala Investments Limited & 4 Ors Vs Canara Land Investments Ltd & 4 Ors	Ms. Simran R Gurnani	Mr. Prithvi Raj JS

13.	TA (AT) No. 166/2021 (Comp App (AT) (Ins) No. 122/2020 For Stay IA No. 313/2020) For Directions IA No. 480/2024 For Substitution IA No. 1106/2026	M G A Abhimanyu Raja Vs Syndicate Bank & Anr	Ms. Rohini Musa	Mr. T Ravichandran R1
14.	TA (AT) No. 235/2021 (Comp App (AT) (Ins) No. 423/2020)	VK Shetty Vs Kavitha Surana	Mr. K Gaurav Kumar	Mr. Bathri Narayan
15.	Comp App (AT) (CH) (Ins) No. 199/2021	Flinta Real Estate LLP Vs NHDPL South Pvt Ltd WITH	Mr. Udayarkar Rangarajan	Mr. G Kalyan Jhabakh
16.	Comp App (AT) (CH) (Ins) No. 201/2021	Flinta Real Estate LLP Vs NEL Holdings South Ltd	Mr. Udayarkar Rangarajan	Mr. G Kalyan Jhabakh
17.	Comp App (AT) (CH) (Ins) No. 323/2022 For Stay IA No. 682/2022	Naseer Ahmed Vs State Bank of India WITH	Mr. G Sridhar	Mr. B Chandrasekaran
18.	Comp App (AT) (CH) (Ins) No. 19/2023 For Stay IA No. 61/2023	Awaiz Ahmed Vs State Bank of India	Mr. G Sridhar	Mr. B Chandrasekaran
19.	Comp App (AT) (CH) (Ins) No. 395/2022 For Stay IA No. 943/2022	Naveen Kumar Moparthy, Member of the Suspended Board Fastlane Information Technologies Pvt Ltd Vs Ingram Micro India Pvt Ltd & Anr	Mr. Y Suryanarayana	Mr. R Imayavaramban R1 Ms. MS Mano Ranjani R2
20.	Comp App (AT) (CH) (Ins) No. 363/2022	Renuka Devi Rangaswamy, RP of Regen Infrastructure and Services Pvt Ltd. Vs Regen O&M Services Ltd & 3 Ors	Mr. TK Bhaskar Mr. Mayan H Jain	Ms. J Parimalam R2 R3
21.	Comp App (AT) (CH) (Ins) No. 86/2023	Regen Powertech Pvt Ltd, Rep by Erstwhile RP Ebenezer Inbaraj Ltd Vs Regen Infrastructure and Services Pvt Ltd & 7 Ors	Mr. Surya Teja SS Nalla	Mr. TK Bhaskar- R1 Ms. J Parimalam-R2, R3
22.	Comp App (AT) (CH) (Ins) No. 352/2025	SREI Equipment Finance Ltd Vs Vijay Engineering Equipment India Pvt Ltd WITH	Mr. Anant Merathia	Mr. Thriyambak J Kannan
23.	Comp App (AT) (CH) (Ins) 02/2023 For Additional docs IA No. 302/2026 & 02/2023	SREI Equipment Finance Ltd. Vs Vijay Engineering Equipment India Pvt Ltd	Mr. Anant Merathia	Mr. Thriyambak J Kannan

For Hearing

A. With Interim Order				
S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
24.	Comp App (AT) (CH) (Ins) No. 436/2025 For Stay IA No. 1246/2025	Pradeep Kumar Sekar & Anr. Vs Solar Semiconductor Energy Systems (India) Pvt Ltd., Rep by RP Murali Prasad Nalam & Anr. WITH	Mr. Pranav Gopalakrishnan	Mr. Ashwin Shanbhag R2
25.	Comp App (AT) (CH) (Ins) No. 484/2025 For Exemption IA No. 1375/2025 For Stay IA No. 1377/2025	Sri Nandi Buildcon (Formerly Sri Nandi Green Solar) Vs Solar Semiconductor Energy Systems (India) Pvt Ltd & Anr. WITH	Mr. Mayan H Jain	Mr. Ashwin Shanbhag R2
26.	Comp App (AT) (CH) (Ins) No. 482/2025 For Stay IA No. 1372/2025	Shankar Suresh Vs Orix Leasing and Financial Services India Ltd & Anr. WITH	Mr. Pranav Gopalakrishnan	Mr. MS Mano Ranjani R1 Mr. M Rama Rao R2
27.	Comp App (AT) (CH) (Ins) No. 483/2025 For Stay IA No. 1374/2025	Pradeep Kumar Sekar Vs Orix Leasing & Financial Services India Ltd & Anr	Mr. Pranav Gopalakrishnan	Mr. MS Mano Ranjani R1 Mr. M Rama Rao R2
28.	Comp App (AT) (CH) (Ins) No. 556/2025 For Stay IA No. 1576/2025 For Exemption IA No. 1577/2025	Kakanatil Siraj Mather Abdul Rahiman & Anr. Vs Sreenivasan PR, Liquidator of Greenlace Builders & Developers Pvt Ltd	Mr. Pradeep Joy	Mr. Akhil Suresh
29.	Comp App (AT) (CH) (Ins) No. 603/2025 For Stay IA No. 1688/2025	Indian Bank Vs AR Ramasubramania Raja, Liquidator of Sri Karunambikai Mills Pvt Ltd	Ms. Varsha N	Mr. AG Sathyanarayana
30.	Comp App (AT) (CH) (Ins) No. 256/2026 For Stay IA No. 719/2026	Anil Heeroji Lad Vs State Bank of India & Anr. WITH	Mr. Y Suryanarayana	Mr. K Chandrasekaran R1 Mr. T Ravichandran R2
31.	Comp App (AT) (CH) (Ins) No. 257/2026 For Stay IA No. 720/2026	Aarti A Lad Vs State Bank of India & Anr.	Mr. Y Suryanarayana	Mr. K Chandrasekaran R1 Mr. T Ravichandran R2
B. Without Interim Order				
32.	Comp App (AT) (CH) (Ins) No. 24/2024 For Stay IA No. 86/2024	Quality Industries, through its Partner Siddharth Jain Vs Kamlesh Kumar Singhanian, Liquidator	Mr. Rohit Jain	Mr. Pranay Agarwal

33.	Comp App (AT) (CH) No. 74/2024 For Direction IA No. 1111/2024 & 745/2025	P Venkateswara Rao & 3 Ors Vs K Chandrashekhar & 11 Ors	Mr. TK Bhaskar	Mr. Akshat Jain R1-R6 Mr. Vinod Kumar R7-R12
34.	Comp App (AT) (CH) (Ins) No. 130/2024	Bank of Maharashtra Vs Kambhammettu Sri Vamsi, RP of Mantena Laboratories Ltd & Anr. WITH	Mr. T Ravichandran	Mr. Rohan Rajasekaran R1 Ms. S Indumathi- R2
35.	Comp App (AT) (CH) (Ins) No. 132/2024 For Stay IA No. 357/2024	Bank of Maharashtra Vs Kambhammettu Sri Vamsi, RP of Mantena Laboratories Ltd & 2 Ors	Mr. T Ravichandran	Mr. Rohan Rajasekaran- R1 Ms. S Indumathi- R2 Mr. Vipul Jai- R3
36.	Comp App (AT) (CH) (Ins) No. 470/2024	Pankaj Dhanuka, Liquidator of Lanco Kondapalli Power Ltd. Vs Lanco Kondapalli Power Ltd & Anr.	Ms. Madhupreetha Elango	Mr. Puneet Yadav- R1 Mr. Shah Rukh Ahmad- R2

12:30 PM

For Hearing (Part Heard)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
37.	Comp App (AT) (CH) (Ins) No. 155/2022 For Stay IA No. 361/2022 For Interim Injunction IA No. 362/2022 Part-Heard	UCO Bank Vs G Ramachandran, Liquidator of Sai Regency Power Corporation Pvt Ltd WITH	Mr. Surya Teja Nalla	Mr. Vinod Kumar
38.	Comp App (AT) (CH) (Ins) No. 49/2024 For Stay IA No. 146/2024 For Urgent Hearing IA No. 1321/2024 Part-Heard	UCO Bank Vs Omniedge Futures Pvt Ltd & Anr	Mr. Surya Teja Nalla	Ms. Janani Shankar R1 Mr. Vinod Kumar R2

02:00 PM

For Hearing

With Interim Order				
S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
39.	Comp App (AT) (CH) (Ins) No. 300/2026 For Stay IA No. 851/2026 For Urgent Hearing IA No. 852/2026 To dispense with IA No. 853/2026	GRK Reddy Vs Pegasus Assets Reconstruction Company Pvt Ltd & Anr	Ms. M Savitha Devi	

40.	Comp App (AT) (CH) (Ins) No. 98/2023 For Stay IA No. 341/2023 For Exemption IA No. 340/2023	SNJ Distillers Pvt Ltd & Anr Vs The Punjab National Bank & 2 Ors. WITH	Mr. Avinash Krishnan Ravi	Mr. ML Ganesh R1 Mr. R Vidhya Shankar R3
41.	Comp App (AT) (CH) (Ins) No. 109/2022 For Stay IA No. 252/2022 For Direction IA No. 784 & 1031/2022	Sheena Adarsh, Ex-Director of Corporate Debtor, Apollo Distilleries & Breweries Pvt Ltd Vs Punjab National Bank & 2 Ors. WITH	Mr. Rohan Rajasekaran	Mr. Varun Srinivasan R1 Mr. VV Sivakumar R2 Mr. R Vidhya Shankar R3
42.	Comp App (AT) (CH) (Ins) No. 09/2022 For Exemption IA No. 18/2022 For Stay IA No. 19/2022	S Rajendran Vs South India Hotels Pvt Ltd & 8 Ors. WITH	Ms. M Savitha Devi	Mr. Rohan Rajasekaran R1 Mr. Karuppaiah Meyyappan- R2 Mr. NV Prakash-R9
43.	Comp App (AT) (CH) (Ins) No. 01/2022 For Exemption IA No. 02/2022	SNJ Distillers Pvt Ltd & Anr Vs S. Rajendran & 11 Ors	Mr. Avinash Krishnan Ravi	Ms. M Savitha Devi R1 Mr. Rohan Rajasekaran R2 Mr. Karuppaiah Meyyappan- R3 Mr. ML Ganesh-R10 Mr. NV Prakash-R11

INSTRUCTIONS FOR SMOOTH VC HEARINGS

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- In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter **“Mentioning-Name”**.
- After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
- Detailed instructions for joining video conferencing are made available at:
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- Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
- For any technical support Parties may contact the following officials during the office hours on working days:
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By the order of Hon’ble Member (Judicial)

Chennai Bench

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